

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.24**  
**C.P. (CAA) No.41/BB/2023**

**IN THE MATTER OF:**

M/s. Dichtomatik India Pvt. Ltd.

... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John  
For the ROC/RD : Ms. Priyanka Bhat

**ORDER**

1. Heard the learned Counsels for the Parties.
2. The learned Counsel for the ROC stated that there are no further observations after considering the reply filed by the Petitioner Companies.
3. **Order Reserved.**

Sd/-  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**